NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/82/2016

NAME OF THE PETITIONER(S)

: N. Ramachandran

NAME OF THE RESPONDENT(S)

: Buildart Safety Glass Private Limited & 6 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. S. Mariula Devi, Adr For KSRX to company secretaries LLP,

2. R. Prithviraj Pandian

FOY RIVENKATAVARADAN

Respondent for

ORDER

Shri S Manjula Devi, counsel for petitioner present. Shri R Prithviraj Pandian, representing senior counsel for respondents present. Counsel for petitioner state that the notice was service on R3 and filed proof of service giving postal receipt alongwith an affidavit. A letter from customer care dated 22.11.2016 is also submitted to show that the notice was delivered on 22.11.2016. The affidavit along with supporting documents are taken on record. R3 called but absent. The service of notice on R3 is held sufficient. Therefore, R3 is proceeded ex parte. Pleadings are complete. The matter is posted for final hearing. Put up on 13.01.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)